CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP.No.74/96 in OA.No.576/93

Dated New Delhi, this 20th day of September, 1996.

HON'BLE SHRI A. V. HARIDASAN, VICE CHAIRMAN (J) HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

- 1. Vijay Singh
- 2. Arvind Singh
- 3. Vishram Singh
- 4. Siya Ram
- 5. Chitrapal Singh
- 6. Rajbahadur Singh
- 7. Chhakki Lal
- 8. Nawab Singh
- 9. Satish Chand
- 10. Bhim Sen
- 11. Udaivir Singh
- 12. Rukampal
- 13. Yudnath Singh
- 14. Dilip Singh
- 15. Radhey Shyam
- 16. Banwari
- 17. Bahadur
- 18. Vidhya Ram
- 19. Ramveer Singh
- 20. Pahalwan Singh
- 21. Sheshpal
- 22. Harikishan
- 23. Hem Singh
- 24. Ram Lal

... Applicants

(All applicants working under PWI/Phillor as

C/o Shri B. S. Mainee, Advocate 240 Jagriti Enclave, Delhi-110092.

(By Advocate: Shri B. S. Mainee through proxy counsel Shri B. L. Madhok)

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versus

1. Shri V. K. Agarwal General Manager Northern Railway Baroda House NEW DELHI.



- 2. Shri A. K. Jain
 Divisional Railway Manager
 Northern Railway
 ALLAHABAD.
- 3. Shri Jagdish Singh
 PWI, Northern Railway
 LUDHIANA.
 By Advocate: Shri R. L. Dhawan

 Respondents.

ORDER (Oral)

Shri A. V. Haridasan, VC(J)

Going through this Contempt Petition, the order on the basis of which the Contempt Petiton has been filed and also the reply filed by the respondents, we do not find any reason to initiate action against respondents under the Contempt of Courts Act,1971. The Contempt Petition is, therefore, dismissed and notice discharged. There is no order as to costs.

(K. Muthukumar)
Member(A)

(A. V. Haridasan) Vice Chairman(J)

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